

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 15.09.2022

Appeal No. 170 of 2022

IIFL Commodities Ltd. ...Appellants

Versus

Multi Commodity Exchange of India Ltd. ...Respondent

Ms. Aparna Wagle, Advocate with Ms. Sonakshi Sahay,
Advocate i/b. Alliance Law for the Appellant.

Mr. Sameer Pandit, Advocate with Ms. Sarrah Khambati and
Mr. Anuj Jain, Advocates i/b Wadia Ghandy & Co. for the
Respondent.

WITH
Appeal No. 171 of 2022

IIFL Commodities Ltd. ...Appellants

Versus

Multi Commodity Exchange of India Ltd. ...Respondent

Ms. Aparna Wagle, Advocate with Ms. Sonakshi Sahay,
Advocate i/b. Alliance Law for the Appellant.

Mr. Sameer Pandit, Advocate with Ms. Sarrah Khambati and
Mr. Anuj Jain, Advocates i/b Wadia Ghandy & Co. for the
Respondent.

WITH
Appeal No. 172 of 2022

IIFL Commodities Ltd. ...Appellants

Versus

Multi Commodity Exchange of India Ltd. ...Respondent

Ms. Aparna Wagle, Advocate with Ms. Sonakshi Sahay,
Advocate i/b. Alliance Law for the Appellant.

Mr. Sameer Pandit, Advocate with Ms. Sarrah Khambati and
Mr. Anuj Jain, Advocates i/b Wadia Ghandy & Co. for the
Respondent.

AND
Appeal No. 173 of 2022

IIFL Commodities Ltd. ...Appellants

Versus

Multi Commodity Exchange of India Ltd. ...Respondent

Ms. Aparna Wagle, Advocate with Ms. Sonakshi Sahay,
Advocate i/b. Alliance Law for the Appellant.

Mr. Sameer Pandit, Advocate with Ms. Sarrah Khambati and
Mr. Anuj Jain, Advocates i/b Wadia Ghandy & Co. for the
Respondent.

ORDER:

1. Adjourned on the request of the learned counsel for the respondent. List on October 31, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

15.09.2022
msb